

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO. 409  
TO BE ANSWERED ON 06.02.2025**

**144TH CONVENTION OF ILO**

**409. SHRI RITABRATA BANERJEE:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) whether it is a fact that India has ratified the 144th Convention of the International Labour Organisation (ILO);**
- (b) if so, whether any heed is being paid to the directives of the ILO;**
- (c) if so, the details thereof; and**
- (d) if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (d): India, being one of the founding members of the ILO has ratified 47 of its Conventions and 1 protocol. The ILO Conventions ratified by India include Convention No. 144 i.e. Tripartite Consultation (International Labour Standards) Convention, 1976. ILO Conventions are international instruments that lay down the basic principles to be implemented by ratifying countries.**

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